## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 1(ND)15 CA. NO.

CORAM:

## PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.07.2016 AT 10.30 A.M

NAME OF THE COMPANY: M/s Deva Nand Joshi & Anr. V/s. M/s. Sunergy Technofin Pvt. Ltd.

## SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
£.	Sonal :	Jain, Achocate	Respondent Neg. 1-	4 Jan
2)	Sahash J	awhori, Advocate	Respondents 1-4	Sious
3)	Heene S		Respondents	Ø

Application has been filed under XXIII Rule 3, XXIV Rule 4(2) placing on record settlement arrived at between the parties.

2. Ld. Counsels confirm that the petitioner has agreed to transfer his shares to an existing shareholder for valuable consideration which he has already received vide Demand Draft Nos. 031978, 031979, 031981 & 031982 dated 27.07.2016 drawn on IDBI Bank, Paras Cinema Branch, New Delhi.

Contd/-....

3. The respondents have also paid salary to the petitioner, and the petitioner has executed the transfer deed in favour of the transferee as required. With this no further dispute remains.

 In view of the final settlement, Ld. Counsel for the petitioner wishes to withdraw his petition.

 Accordingly the petition is dismissed as withdrawn. Parties shall be bound by the terms of the compromise deed which is duly supported by Affidavits.

SdF

(Ina Malhotra)

(K varaunarajan) Member (Judicial)